HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON THURSDAY, THE 26TH NOVEMBER, 2026 AT 11.00 A.M.

I. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

1. Shri Phool Chand Mullana, former Minister of Haryana.
2. Shri Satvinder Singh, former Member of Haryana Legislative Assembly.
3. Martyrs of Haryana.
4. Others.

II. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

(i) THE SPEAKER	to report the time table fixed by the Business Advisory Committee in regard to various business.
(ii) A MEMBER OF THE COMMITTEE	to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

III. MOTION UNDER RULE 121.

A MINISTER	to move that Rule 30 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly be suspended in its application to the motion regarding transaction of Government Business during last two hours on Thursday, the 26th November, 2026.
ALSO	to move that Rule 30 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended and Government Business be transacted during last two hours on Thursday, the 26th November, 2026.

IV. MOTION UNDER RULE 15.

A MINISTER	to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

V. MOTION UNDER RULE 16.

A MINISTER	to move that the Assembly at its rising this day shall stand adjourned sine-die.

VI. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 22nd April, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
2.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 18th May, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
3.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 18th May, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 22nd July, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 31st October, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

6.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 31st October, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 31st October, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 31st October, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 31st October, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31st October, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31st October, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31st October, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31st October, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31st October, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 31st October, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 31st October, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 31st October, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 31st October, 2026, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification No. 387/34539/2026, dated the 28th September, 2026, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
20.	A MINISTER	to lay on the Table the 28th Annual Report of Haryana Vidyut Prasaran Nigam Limited for the year 2024-2025, as required under section 395 (1) (b) of the Companies Act, 2013.
21.	A MINISTER	to lay on the Table the 48th Annual Report of Haryana Tourism Corporation Limited for the Year 2021-2022, as required under section 395 (1) (b) of the Companies Act, 2013.

VII. <u>PRESENTATION OF PRELIMINARY REPORTS (1 TO 5) OF THE COMMITTEE OF PRIVILEGES, THROUGH 'NeVA' PORTAL.</u>

VIII. <u>OFFICIAL RESOLUTION</u>

A MINISTER to move that- "यह सदन हरियाणा की **60** वर्षों की गौरवमयी विकास -यात्रा, विकसित हरियाणा के लक्ष्य की प्राप्ति में जनभागीदारी तथा नागरिकों में संवैधानिक मूल्यों के प्रति जागरूकता बढ़ाने में जनप्रतिनिधियों की भूमिका पर चर्चा करे।"

CHANDIGARH:
THE 25TH NOVEMBER, 2026.

DR. VIRENDER KUMAR DAHIYA, IAS,
SECRETARY.